



2026:AHC:13392

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 297 of 2026

Sahab Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Vaishya
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The order dated 07.07.2025 passed by the Sub Divisional Magistrate, Bilaspur, District Rampur/respondent no.2 in the proceedings initiated by the petitioner under Section 116 of the U.P. Revenue Code, 2006 is under challenge in the present writ petition.
2. As per 3rd schedule contained under the U.P. Revenue Code, 2006 against the aforesaid order the first appeal will lie before the Commissioner of the Division and thereafter second appeal will lie before the court of revenue. Since statutory alternative remedy is available to the petitioner to file an appeal, present writ petition is liable to be dismissed.
3. At this point of time, a prayer has been made by counsel for the petitioner to dismiss present writ petition as not pressed with liberty to file an appeal before the appellate forum.
4. This prayer has not been opposed by counsel for the respondents.
5. In this view of the matter, present writ petition is dismissed as not pressed with liberty as prayed.

(Prakash Padia,J.)

January 20, 2026

Pramod Tripathi